

EAST COAST RAILWAY

CORRIGENDUM No. - 1 to
Tender Notice No.: CPMGSUWAT
ENGG2024009, Dated 23.08.2024

Necessary modification has been made:
(1) 2.2.2.6 (I) - (Eligible Experience)
Modified, (2) Appendix-VII of RFP (Para
1.2.4 of RFP) - Modified and Attached
B.G format. (3) Sl. No. 26 of Attached
Document (9. Fixed Road working
Platform plan)-Stands Deleted.

(H) **PRE BID QUARIES** : Railway
Remarks on queries received during
Pre-Bid meeting and attachments have
been uploaded on www.ireps.gov.in;
dated : 11.09.2024. For detailed
corrigendum please visit website :
www.ireps.gov.in. All other terms &
conditions will remain unchanged.

Dy. Chief Engineer (GSU),
PR-531/P/24-25 **Waitair**

Form No. INC-26
(Pursuant to Rule 30 of the Companies
(Incorporation) Rules, 2014)
Advertisement to be published in the newspaper
for change of registered office of the company
from one state to another

Before The Central Government
Regional Director Northern Region, Delhi
In the matter of sub-section (4) of Section 13
of the Companies Act, 2013 and clause (a) of sub-rule (5)
of rule 30 of the Companies (Incorporation) Rules, 2014
AND

In the matter of **IDEALPATE MATRIX PRIVATE
LIMITED** (CIN: U47594DL2023PTC143436) having
its Registered Office at B-94, G/Floor, Ph-02, Aya,
Extension, Kh.No.525/1, Delhi, India, 110047.

.....Petitioner
Notice is hereby given to the General Public that
the Company proposes to make application to the
Central Government under Section 13 of the Companies Act,
2013 seeking confirmation of alteration of the
Memorandum of Association of the Company in terms
of the Special Resolution passed at the Extraordinary
General Meeting held on September 14, 2024 to
enable the Company to change its Registered office
from "NCT of Delhi" to the "State of Haryana".
Any person whose interest is likely to be affected by
the proposed change of the Registered Office of the
Company may deliver either on the MCA-21 portal
(www.mca.gov.in) by filing investor complaint
form or cause to be delivered or send by registered
post of his/her objections supported by an affidavit
stating the nature of his/her interest and grounds
of opposition to the Regional Director, Northern
Region, B-2 Wing, 2nd Floor, Parkway
Bhawan, CGO Complex New Delhi - 110003 within
fourteen days from the date of publication of this
notice with a copy of the application at its registered
office at the address mentioned below.

B-94, G/Floor, Ph-02, Aya, Extension, Kh.No.525/1,
Delhi, India, 110047.

For and on behalf of the Applicant
IDEALPATE MATRIX PRIVATE LIMITED
Date: 18.09.2024 **Sd/-**
Place: Delhi Name: Arun Lohia
Designation: Director (DIN: 10245115)

.....Applicant
Notice is hereby given to the General Public that
the company proposes to make application to the
Regional Director, Northern Region under
section 13(4) of the Companies Act, 2013 seeking
confirmation of alteration of the Memorandum of
Association of the Company in terms of the special
resolution passed at the Extra Ordinary General
meeting held on Monday 16th September, 2024
to enable the company to change its Registered
office from "National Capital Territory of Delhi" to
the "State of Uttar Pradesh".
Any person whose interest is likely to be affected
by the proposed change of the registered office
of the company may deliver either on the MCA-21
portal(www.mca.gov.in) by filing investor complaint
form or cause to be delivered or send by registered
post of his/her objections supported by an affidavit
stating the nature of his/her interest and grounds
of opposition to the Regional Director, Northern
Region, B-2 Wing, 2nd Floor, Pt. Deendayal
Arundevaya Bhawan, CGO Complex, New Delhi-
110003, within fourteen days from the date of
publication of this notice with a copy of the
application at its registered office at the address
mentioned below.

For Pole-Ads Advertising Pvt.Ltd
Sd/-
Date: 19.09.2024 Rakesh Chharia
Place: Delhi Director
DIN : 00247716
Registered Office : 2, Gujrat Vihar,
Vikas Marg, Delhi-110092

.....Applicant
Notice is hereby given to the General Public that
the company proposes to make application to the
Regional Director, Northern Region under
section 13(4) of the Companies Act, 2013 seeking
confirmation of alteration of the Memorandum of
Association of the Company in terms of the special
resolution passed at the Extra Ordinary General
meeting held on Monday 16th September, 2024
to enable the company to change its Registered
office from "National Capital Territory of Delhi" to
the "State of Uttar Pradesh".
Any person whose interest is likely to be affected
by the proposed change of the registered office
of the company may deliver either on the MCA-21
portal(www.mca.gov.in) by filing investor complaint
form or cause to be delivered or send by registered
post of his/her objections supported by an affidavit
stating the nature of his/her interest and grounds
of opposition to the Regional Director, Northern
Region, B-2 Wing, 2nd Floor, Pt. Deendayal
Arundevaya Bhawan, CGO Complex, New Delhi-
110003, within fourteen days from the date of
publication of this notice with a copy of the
application at its registered office at the address
mentioned below.

For Pole-Ads Advertising Pvt.Ltd
Sd/-
Date: 19.09.2024 Rakesh Chharia
Place: Delhi Director
DIN : 00247716
Registered Office : 2, Gujrat Vihar,
Vikas Marg, Delhi-110092

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, E-mail : auction@hindujahousingfinance.com
F8, Mahalaxmi Metro Tower, Sector-4, Mahalaxmi Metro, Vaishali, Ghaziabad-201010

ALM - Arun Mohan Sharma 880089999, RRM - Amit Kauskhik, 958788333, CLM - Gaurav Rathore, 999924349, CRM - Akash - 9990623685

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Borrowers/ Guarantors	Demand Notice Date Date of Possession	Amount Outstanding	Details of Immovable Property
1	Application No. DL/MNR/MVHR/A000000157 Mr. Mohd Furkan Ansari & Mrs. Noor Jahan, both at: E-49/J147, Street No. 4, Janta Majdoor Colony, Welcome Babarpur North East Delhi, Delhi-110053	13-03-2024 13-09-2024 SYMBOLIC	₹ 15,81,229/- Plus Interest thereon	Property No- 1/11545, Second Floor, Out of Kharsa No -1312, Village Udhampur, Subhash Park Extn., Illaqa Shahdara, Delhi-110032, Bounded as: East - ROAD 15 FEET, West - Others Property, North - Others Property, South - Others Property
2	Application No. DL/MNR/KCPRI/A000000088 Mr. Nasser Khan & Mr. Farzana Farzana, both at: 288, Ground Floor, Block-B 5 Yamuna Vihar, Delhi-110053	13-03-2024 13-09-2024 SYMBOLIC	₹ 44,48,817/- Plus Interest thereon	Freehold Residential Entire Ground Floor & First Floor Without Roof Right Admeasuring Area 84 Sq. Yard I.e 70 Sq. Meters, built on Plot No. 288, Block No. B-5, in Yamuna Vihar, Residential Scheme Delhi- 110053, Bounded as: East - SERVICE LANE, West - PLOT NO 289, North-ROAD 18 MTR, South-PLOT NO-287
3	Application No. DL/UTM/UTTM/A0000000321 Mr. Neelam & Mr. Amit Chauhan, both at: D-296-A, Bhajanpura, Shahdara, Delhi-110053	13-03-2024 13-09-2024 SYMBOLIC	₹ 19,91,704/- Plus Interest thereon	Upper Ground Floor (without Roof Rights) Property Bearing No D-296/1, Mpl No D-688/18, Area Measuring 62.70 Sq. Mts., i.e., 75 Sq Yds., Out Of Kharsa No-439, Situated At Village Ghonda Gujran Khadar, In The Abadi Of D - block Gali No-18, Bhajanpura, Illaqa Shahdara, Delhi-110053, Bounded as: East - Others Property, West - Gali, North - Others Property, South - Others Property

Dated : 17-09-2024, Place : Ghaziabad Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

Public Notice of Name Change

We are pleased to announce that Shree Vishnupriya Finance & Leasing Private Limited, which holds the Reserve Bank of India's Certificate of Registration No. B-14.01620, dated July 12, 2000, for carrying out business as a non-banking financial institution on a non-deposit taking basis, has officially changed its name to **Shree Vishnupriya Finance & Leasing Limited**. This change has been duly approved by the Ministry of Corporate Affairs under Fresh Certificate of Incorporation No. U65900DL1996PLC080535, dated 17th February, 1999.

All business operations, financial statements, and communications now reflect this updated name.

New Name: Shree Vishnupriya Finance & Leasing Limited
Registered Office Address: Plot No.-13, Block-B, 2nd Floor, Netaji Subhash Marg, Daryaganj, New Delhi-110006

We assure our valued customers, stakeholders, and the general public that this name change will not affect our existing operations or commitments. All agreements, contracts, and documents will remain valid under the new name.

Disclaimer: The Reserve Bank of India, by issuing the Certificate of Registration to Shree Vishnupriya Finance & Leasing Limited, does not accept any responsibility or guarantee regarding the financial soundness of the Company or the correctness of any statements or representations made or opinions expressed by the Company concerning the discharge of its liabilities. The Company is not authorized to accept deposits from the public and by issuing the Certificate of Registration, the Reserve Bank neither accepts any responsibility nor guarantees the payment of the deposit amount of any depositor.

We appreciate your continued support and understanding.

For any inquiries regarding this name change, please feel free to contact our office at the below-mentioned contact details within 30 days from the date of publication of this notice.

Manoj Kumar
Director
For Shree Vishnupriya Finance & Leasing Limited
Email: vishnupriyafinancedtd@gmail.com
Mobile Number: 9654434846
Address: Plot No.- 13, Block-B, 2nd Floor, Netaji Subhash Marg, Daryaganj, New Delhi-110006
Date: 19.09.2024
Place: New Delhi

BEFORE DEBTS RECOVERY TRIBUNAL -II, DELHI
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi - 110001.

Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993) in the matter of

TA NO 759/2022 Date: 28.06.2024
STATE BANK OF INDIA APPLICANT

VERSUS

Mr. ANURAG SRIVASTAVA & ORS. RESPONDENT

DEFENDANT

D1 Mr. Anurag Srivastava S/o Ramesh Prasad Srivastava
501, Tower-6, Panchsheel Prime Res. Govindpuram, Ghaziabad, UP.
Also At: A.T.S Housing Pvt.Ltd., Plot No HC-01A, Sect.150, Noida, UP.
D2 M/s Manju J Homes India Ltd., C-294, First Floor, Vivek Vihar, Delhi - 95.
Whereas the above named applicant (s) has / have instituted a case for recovery of Rs. 14,12,206/- (Rupee Fourteen Lakh Twelve Thousand Two Hundred Six Only) against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on 04.10.2024 AT 10.30 A.M.

Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.

All the matters will be taken up through Video Conferencing or physical and for that purpose:-
(i) All the Advocates/Litigants shall download the "Cisco Webex" application/software.
(ii) "Meeting ID" and "Passcode" for the date of hearing case to be taken by Hon'ble Presiding Officer/ Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. drt.gov.in
(iii) In any exigency qua that the Advocate/Litigants can contact the concerned official at Ph. No. 23748478.

Given under my hand and seal of the Tribunal this 28th day of June, 2024
BY ORDER OF THE TRIBUNAL
DRT-II, Delhi.

SOUTH INDIAN Bank

Branch Address : East of Kailash Branch,
Prop. No. 6, Sant Nagar,
East of Kailash, South Delhi - 110065
Branch Mail ID: br1010@sib.co.in

Gold Auction for Mortgages at Bank

Whereas, the authorized officer of The South Indian Bank Ltd., issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on "As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis". The auction will be conducted online through <https://egold.auctiontiger.net> on 30.09.2024 between 10:30am to 01:30pm for the borrower Mrs.Veena batra account number 1010653000000033.

Please contact Auction Tiger on 6352632523 for more information.

Sd/- Manager
The South Indian Bank Ltd.

"FORM INC-26"
General Notice pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014
BEFORE THE REGIONAL DIRECTOR
NORTHERN REGION
(In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(b)(a) of the Companies (Incorporation) Rules, 2014) AND
In the matter of **POLE-ADS ADVERTISING PRIVATE LIMITED** (CIN : U74300DL1997PTC091416) having its registered office at 2, Gujrat Vihar, Vikas Marg, Delhi-110092

.....Applicant
Notice is hereby given to the General Public that the company proposes to make application to the Regional Director, Northern Region under section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General meeting held on Monday 16th September, 2024 to enable the company to change its Registered office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal(www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Arundevaya Bhawan, CGO Complex, New Delhi-110003, within fourteen days from the date of publication of this notice with a copy of the application at its registered office at the address mentioned below.

For Pole-Ads Advertising Pvt.Ltd
Sd/-
Date: 19.09.2024 Rakesh Chharia
Place: Delhi Director
DIN : 00247716
Registered Office : 2, Gujrat Vihar,
Vikas Marg, Delhi-110092

"FORM INC-26"
General Notice pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014
BEFORE THE REGIONAL DIRECTOR
NORTHERN REGION
(In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(b)(a) of the Companies (Incorporation) Rules, 2014) AND
In the matter of **CHHARIA IMPEX PRIVATE LIMITED** (CIN : U5100DL2000PTC103586) having its registered office at 2, Gujrat Vihar, Vikas Marg, Delhi-110092

.....Applicant
Notice is hereby given to the General Public that the company proposes to make application to the Regional Director, Northern Region under section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General meeting held on Monday 16th September, 2024 to enable the company to change its Registered office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal(www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Arundevaya Bhawan, CGO Complex, New Delhi-110003, within fourteen days from the date of publication of this notice with a copy of the application at its registered office at the address mentioned below.

For Chharia Impex Pvt.Ltd
Sd/-
Date: 19.09.2024 Rakesh Chharia
Place: Delhi Director
DIN : 00247716
Registered Office : 2, Gujrat Vihar,
Vikas Marg, Delhi-110092

IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office : KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

**APPENDIX IV [Rule 8(1)]
POSSESSION NOTICE
(For immovable property)**

Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 12.06.2024 calling upon the borrower, co-borrowers and guarantors 1. BAKSHI ENTERPRISES, 2. PIYA BAKSHI, 3. RASHMI NAYYAR, to repay the amount mentioned in the notice being Rs. 78,18,301/- (Rupees Seventy Eight Lakhs Eighteen Thousand Three Hundred And One Only) as on 11.06.2024 within 60 days from the date of receipt of the said Demand notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 12th day of SEP 2024.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs. 78,18,301/- (Rupees Seventy Eight Lakhs Eighteen Thousand Three Hundred And One Only) and interest thereon.

The borrower's attention is invited to provisions of sub-Section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES.

ALL THAT PIECE AND PARCEL OF PROPERTY BEARING DESCRIPTION, FLAT NO. 262 (GROUND FLOOR) HAVING PLINTH AREA 1405 SQUARE FEET AND SERVANT QUARTER AND CAR GARAGE HAVING 380 SQUARE FEET, IN SECTION-37, NOIDA UTTAR PRADESH-201303 HAVING BOUNDARIES AS: NORTH- EAST:COMMON STAIR SOUTH- EAST:OPEN, SOUTH- WEST: ROAD, NORTH- WEST

Date: 12-09-2024 **Authorised Officer**
Place: NOIDA IDFC FIRST Bank Limited (erstwhile Capital First Limited
Loan Account No: 10051723209 and amalgamated with IDFC Bank Limited)

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infinitive Housing Finance Ltd.) (IIFL HFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower desires the due of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Notice	Date of Possession
Mr. Harish Sharma AV Enterprises Mrs. Poonam Prospect No. IL10248214	All that piece and parcel of Flat No. 82, First Floor Block B, Situated at Sector- 09/12, Gautam Budh Nagar, Greater Noida, Uttar Pradesh, India, 201306. Area Admeasuring (IN SQ. FT.): Property Type: Super Built-Up Area, Carpet Area Property Area: 344.00, 280.00	₹1348808.00/- (Rupees Thirteen Lakh Forty Eight Thousand Eight Hundred and Eight Only)	09/05/2024	16-09-2024

For further details please contact to Authorised Officer at Branch Office : FN-01, 1st Floor Star Plaza, Near Bachcha Park, Begum Bridge Road, Meerut - 250001 or Corporate Office : IIFL Tower, Plot No. 98, Udyog Vihar, Ph-II Gurgaon, Haryana.
Place : Greater Noida, Date : 19.09.2024 Sd/- Authorised Officer, For IIFL Home Finance Ltd.

Fexprime Finance Private Limited
(Formerly Known as Bussan Auto Finance India Private Limited)
Regd. Office: 2E/8, 3rd and 4th Floor, Jhandewalan Extension, New Delhi-110055
Phone: 011 43611111 * E-mail info@fexprime.com * Website: www.fexprime.com
CIN: U67190DL2007FTC162475

NOTICE OF REDUCTION OF SHARE CAPITAL OF THE COMPANY
(Under Section 66 of the Companies Act, 2013 read with National Company Law Tribunal (Procedure for reduction of Share Capital of Company) Rules, 2016)

The Hon'ble National Company Law Tribunal, New Delhi Bench (NCLT) vide its order dated August 21, 2024, approved the Company's Petition (C.P. No. 229/ND/2023) for reduction of Share Capital of the Company held by the shareholders of the Company by approving the form of minute set forth herein below:

"The Issued, Subscribed and Paid-up share capital of Fexprime Finance Private Limited, is henceforth Rs. 30,00,00,000 (Rupees Thirty Crores Only) divided into 2,81,39,808 (Two Crores Eighty - One Lakh Thirty-Nine Thousand Eight Hundred and Eighty Only) Class A Equity Shares of Rs. 10/- (Rupees Ten) each and 12,40,128 (Twelve Lakh Forty Thousand One Hundred and Twenty Eight Only) Class B Equity Shares of Rs. 15/- (Rupees Fifteen) each, reduced from Rs. 56,27,96,160 (Rupees Fifty-Six Crores Twenty-Seven Lakhs Ninety-Six Thousand One Hundred and Sixty Only) divided into 2,81,39,808 (Two Crores Eighty - One Lakh Thirty-Nine Thousand Eight Hundred Eighty Only) Class A Equity Shares of Rs. 10/- (Rupees Ten) each and 1,87,59,872 (One Crore Eighty Seven Lakh Fifty-Nine Thousand Eight Hundred Seventy Two Only) Class B Equity Shares of Rs. 15/- (Rupees Fifteen) each"

The aforesaid Order and Form of Minute has been registered by the Registrar of Companies National Capital Territory of Delhi and Haryana (ROC) on September 17, 2024.

This advertisement is published as per the directions of the tribunal as per its order dated August 21, 2024.

For Fexprime Finance Private Limited
(Formerly Known as Bussan Auto Finance India Private Limited)
Vibhu Gautam
Company Secretary
ACS 45411

Place: New Delhi
Date: September 19, 2024

AU SMALL FINANCE BANK LIMITED (A SCHEDULED COMMERCIAL BANK)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur-302001, Rajasthan (India) CIN: L36911RJ1996PLC011381

APPENDIX-IV-A
[See proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Guarantor/ Mortgagee(s) that the below described immovable properties mortgaged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of AU Small Finance Bank Limited (A Scheduled Commercial Bank), the same shall be referred herein after as AUSFB. The Secured Assets, will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction for recovery of amount mentioned in the table below along with further interest, cost, charges and expenses being due to AUSFB viz. Secured Creditor.

It is hereby informed you that we are going to conduct public E-Auction through website <https://sarfaesi.auctiontiger.net>

Account No. and Name of borrower/ Co-borrower/ Mortgagees/ Guarantor	Date & Amount as per Demand Notice U/s 13(2) & Date of Physical Possession and amount as on (Date)	Descriptions of the Property/Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (Amount in Rs.)	E-Auction Date and Time, EMD Submission Last Date, Place of Submission of Bids and Documents, Inspection Date
2221245539776287 & 9001220328083951 M/S BHUMI FASHION THROUGH ITS PROPRIETOR MRS. SANDHYA GOENKA (Borrower) MRS. SANDHYA GOENKA W/O MR. AJAY GOENKA (Guarantor) MR. AJAY GOENKA S/O MR. LAXMI NARAIN GOENKA (Guarantor/ Mortgagee) MRS. ALKA GOENKA W/O ASHOK KUMAR GOENKA (Guarantor) MRS. NIRMALA DEVI GOENKA W/O OM PRAKASH GOENKA (Guarantor) MR. NIKHIL KUMAR GOENKA S/O OM PRAKASH GOENKA (Guarantor/ Mortgagee) M/S. IKKI SAREE CENTRE THROUGH ITS PARTNERS MR. NIKHIL KUMAR GOENKA, MRS. NIRMALA DEVI GOENKA, MRS. ALKA GOENKA, MR. AJAY GOENKA, MRS. SANDHYA GOENKA (Guarantor/ Mortgagee)	13(2) Notice Date 13/12/2023 For Loan Account No. 2221245539776287 is Rs. 20,62,888/- (Rupees Twenty Lakh Sixty Two Thousand Eight Hundred Eighty Eight Only) as on date 13/12/2023 For Loan Account No. 9001220328083951 is Rs. 2,27,10,358/- (Rupees Two Crore Twenty Seven Lakh Ten Thousand Three Hundred Fifty Eight Only) as on date 13/12/2023 Total Collectively amount Rs. 2,47,73,246/- (Rupees Two Crore Forty Seven Lakh Seventy Three Thousand Two Hundred Forty Six Only) as on date 13/12/2023 Physical Possession done on 30-03-2024 For Loan Account No. 2221245539776287 is Rs. 25,50,171/- (Rupees Twenty Five Lakh Fifty Thousand One Hundred Seventy One Only) as on date 12-Aug-2024 For Loan Account No. 9001220328083951 is Rs. 2,49,48,700/- (Rupees Two Crore Forty Nine Lakh Forty Eight Thousand Seven Hundred Only) as on date 12-Aug-2024 Total Collectively amount Rs. 2,74,98,871/- (Rupees Two Crore Seventy Four Lakh Ninety Eight Thousand Eight Hundred Seventy One Only) as on date 12-Aug-2024 Plus Future interest & charges extra.	All That Part and Parcel of Property Entire First Floor, Second Floor & Third Floor, with its Roof/Terrace Rights, Being Part of Property Bearing No. 5871 & 5872 Ward No. VI, Built on Free Hold Land Area Measuring 108 Sq. Yards Approx, Situated at Phatak Rashid Khan, Jogiwar, Nai Sarak, Delhi. First floor & Second floor is owned by M/s. Ikki Saree Centre through its partners & Third floor is owned by Mr. Ajay Goenka. East: Jhot Below, West: Gali, North: Others Property, South: Gali. Total Built up area 2916 Sq. Ft. Approx. Note: The aforementioned property is cross collateralized under Loan Account Nos. 2221245539851534, 9 0 0 1 2 2 2 6 2 7 9 7 4 6 8 0 & 9001220328070583 of Borrower- M/s. Ikki Saree Centre. 13(2) notice was issued on 02 December 2023 & total outstanding amount was Rs. 6,94,38,878/- as on dated 01 December 2023. The total outstanding as on date i.e. 12-Aug-2024 is Rs. 7,72,89,761/-. Post sale of the property excess amount received in auction will be adjusted against loan account Nos. 2 2 2 1 2 4 5 5 3 9 8 5 1 5 3 4, 9 0 0 1 2 2 2 6 2 7 9 7 4 6 8 0 & 9001220328070583.	RESERVE PRICE Rs. 5,00,00,000/- (Rupees Five Crore Only) EMD Rs. 50,00,000/- (Rupees Fifty Lakh Only) Bid Increment Amount Rs. 50,00,00/- (Rupees Fifty Thousand only)	23-October-2024 From 02:00 PM to 04:00 PM With unlimited extension of Five Minutes Last Date of Bid Submission 22-October-2024 Upto 06:00 PM AU Small Finance Bank Ltd., Bank Branch- 648-650, 657, First Floor, Fatehpuri Masjid, Church Mission Road, Chandni Chowk, Delhi-110006 Email ID: rakesh.jain1@aubank.in Inspection Date 14-15 October 2024

Note: Securitization Application bearing SA No. 146/2024 is pending before Hon'ble DRT-I Delhi & Contempt bearing case no. MISC CRL/73/2024 is pending before Hon'ble Chief Metropolitan Magistrate Central, TH Delhi, having Case title ROLI GARDIA GOENKA VS AU SMALL FINANCE BANK LIMITED this case has been filed by third party, regarding demolition wall, however there are no any stay.

All interested participants / bidders are requested to visit the website <https://sarfaesi.auctiontiger.net> & <https://www.aubank.in/bank-auction> for further details including Terms & Conditions, to take part in e-auction sale proceeding and are also advised to contact Mr. Rakesh Jain, Contact Number 9116181827 and e-mail of rakesh.jain1@aubank.in.

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002
STATUTORY 30 DAYS SALE NOTICE TO BORROWER / MORTGAGORS

The terms and conditions of e-auction sale:-
1. The E-Auction sale of Secured Asset is on "as is where is", "as is what is", "whatever there is" and "no recourse" basis for and on behalf of the Secured Creditor viz. AUSFB and there is no known encumbrance, which exists on the said property. 2. For participating in online e-auction sale, Bid document, copies of PAN Card, Board Resolution in case of Company and photo ID, address proof are required to be submitted along with EMD, which is payable by way of RTGS/NEFT in the name of MISME AUCTION POOL ACCOUNT OF AU Small Finance Bank Limited, Current account No. 19212012171599 AU SMALL FINANCE BANK LIMITED Fifth and Sixth Floor Sunny Big Junction STC Kharsa No. 64 to 67, Gram Sukhupia New Atish Market Jaipur. 302020, IFSC Code: AU8L0002011. Once an Online Bid is submitted, same cannot be withdrawn. Further any EMD submitted by bidder will be required to send the UTR/Ref no of the RTGS/NEFT with a copy of cancelled cheque on the following email IDs i.e. rakesh.jain1@aubank.in. All interested participants / bidders are requested to visit the website <https://sarfaesi.auctiontiger.net> & <https://www.aubank.in/bank-auction> for further details including Terms & Conditions, to take part in e-auction sale proceeding and are also advised to contact Mr. Rakesh Jain, Contact Number 9116181827 and e-mail of rakesh.jain1@aubank.in
Place : DELHI Date : 18.09.2024
Authorised Officer AU Small Finance Bank Limited